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**Correction of Answer to U S.
No 5008 dated 2-9-1970 re.
Military Farms run by the
Defence Department**

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) (1) In part (b) of the Unstarred Question No 5008 tabled for answer on the 2nd September, 1970, the following information was desired -

“(b) The States in which each (Military Farm) is located ”

In reply to the above, a statement was placed by me on the Table of the House In the Statement, inadvertently Military Fram Ahmednagar (Sl No 7), Military Fram Belgaum (Sl No 32) Military Farm Depot Wellington (Sl No 41) and Military Farm Depot Vishakhapatnam (Sl No 43) have been shown as located respectively in the States of Gujarat, Maharashtra, Mysore and Orissa, whereas they are in fact located respectively in the States of Maharashtra, Mysore, Tamil Nadu and Andhra Pradesh

I am taking this opportunity to correct the reply previously given and to place on the Table of the House a corrected copy of the statement [*placed in Library See No —LT 3598/72*]

(2) It is regretted that while giving an answer to Unstarred Question No 5008 on 2-9-70 in the House, certain mistakes occurred in regard to the Statewise geographical location of some Military Farms. When a somewhat similar question (Unstarred Question No 7631) came up for answer on 26-5-72 I had the occasion to see the answers given to the earlier question mentioned above and noticed the errors. Having detected the errors I have immediately come up to the House to correct them

12.05 hrs

RE MOTION FOR ADJOURNMENT

MR. DEPUTY-SPEAKER : Papers to be laid.

SHRI JYOTIRMOY BOSU (Diamond Harbour) Sir, I have given two written pieces of document on the strength of the

rules I know the Speaker has not allowed the adjournment motion. I have given a subsequent notice

MR DEPUTY-SPEAKER When it has been disallowed

SHRI JYOTIRMOY BOSU : I have given notice under strength of rules under the handbook, that I can make a mention of it. You allow me to make a brief mention of it

MR DEPUTY-SPEAKER : Not now

SHRI JYOTIRMOY BOSU You have to abide by the rules you have to act according to rules. A central Minister

MR DEPUTY-SPEAKER No please. You had given notice of a certain motion. That has been disallowed. You refer to something else now about which I am not at all aware. I cannot just allow you like that.

SHRI JYOTIRMOY BOSU May I make a submission? I had given an adjournment motion to draw the attention of the House, and to discuss it, to an issue which is very vital. It has come out on the front pages of leading daily papers of cities. It says that a Central Minister had superseded the decision of the Cottage Industries Emporium in the matter of appointment of Executive Director (*Interruptions*)

MR DEPUTY-SPEAKER I am not allowing. You had given notice of a motion which has been disallowed. Now, in spite of that, you want to bring it before the House. How can we run this House? I cannot allow this.

SHRI JYOTIRMOY BOSU I have written a letter to you.

Let me make a submission. Let there be democracy in the inner functioning of Lok Sabha.

MR DEPUTY-SPEAKER What is the inner functioning of Lok Sabha? I do not think it is a reflection (*Interruption*)

SHRI JYOTIRMOY BOSU. Just a submission.

MR DEPUTY-SPEAKER. Not on this.

SHRI JYOTIRMOY BOSU : On a point of order, Sir. Let me clarify it. When I was informed that the adjournment motion had been disallowed, I forthwith wrote a letter to you saying ...

MR. DEPUTY-SPEAKER : I have not seen your letter.

SHRI JYOTIRMOY BOSU : I sent it to you. How can it be ?

MR. DEPUTY-SPEAKER : Will you kindly sit down ?

When I came to the Chair, I was busy running the business of the House. I have no time to look at letters. For looking at letters, I must go to my chamber, read them and consider them. I am not a stupid man to keep watch over what is happening in the House and read letters at the same time. **Shri P. Venkatasubbaiah**

SHRI JYOTIRMOY BOSU : Please give me one minute only instead of wasting more time of the House. I was informed about the disallowance of the adjournment motion when the House had sat. Your Assistant did not give me information before the House sat. The moment I was informed that the adjournment motion had been disallowed, on the strength of an authority which is in black and white I immediately wrote to you saying that I seek the permission to raise the issue which is very vital that a Central Minister

MR. DEPUTY-SPEAKER : Your one minute is over. No please **Shri P. Venkatasubbaiah**.

SHRI P. VENKATASUBBAIAH (Nandyal) : Yesterday, I wrote a letter to the Speaker with regard to the statement to be made by the Minister of Agriculture in connection with acute famine prevailing in Andhra Pradesh and inadequate assistance (*Interruptions*)

MR. DEPUTY-SPEAKER : I am not hearing anyone.

SHRI JYOTIRMOY BOSU : You cannot shut me out like that. You have to adopt a certain procedure. (*Interruption*)

MR. DEPUTY-SPEAKER : I am told, the Minister will make a statement tomorrow.

SHRI JYOTIRMOY BOSU : About what ?

MR. DEPUTY-SPEAKER : Order, please.

papers to be laid on the Table. **Mr. Annasaheb P. Shinde.**

12 10 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (**SHRI ANNASAHEP P. SHINDE**) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 12A of the Essential Commodities Act, 1955:—

- (1) G S R 376(E) published in Gazette of India dated the 17th August, 1972
- (2) G. R. S 381(E) published in Gazette of India dated the 17th August 1972, [placed in library. See No, LT-3577/72]

REPORTS ACCOUNTS & REVIEWS OF O N G. C. HINDUSTAN INSECTICIDES LTD AND HINDUSTAN ANTIBIOTICS LTD.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (**SHRI DALBIR SINGH**) : I beg to lay on the Table—

- (1) (i) A copy of the Annual Report together with the Audited Accounts (Hindi and English versions) of the Oil and Natural Gas Commission for the year 1970-71 and of its subsidiary company Hydrocarbons India Private Limited, New Delhi for the year 1970, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1956.
- (ii) A copy of the Review (Hindi and English versions) by the Govern-